## NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

## CP No.281/Chd/CHD/2017

In the matter of:

Deepak Radios Pvt. Ltd.

....Petitioner.

Versus.

Registrar of Companies & Anr.

....Respondents.

Present: Mr.

of previous two years.

Mr.Nitin Kumar, Practising Company Secretary for

petitioner.

The authorised representative of the petitioner company submits that the matter is urgent as the name of petitioner company has been struck off and its bank accounts have been frozen. It is further submitted that the petitioner company was incorporated in the year 1998 and had been complying with requirement of filing the Balance Sheets and Annual Returns regularly except for the default

Notice of this petition to the Registrar of Companies, Chandigarh for 18.01.2018. Dr.Raj Singh, Registrar of Companies, Chandigarh is present and accepts notice. It is submitted by authorised representative of the petitioner that the copy of the petition has already been supplied to the Registrar of Companies. If not already supplied, the same be supplied during course of the day.

In the meanwhile, the petitioner company may operate its Bank accounts in terms of Section 250 of the Companies Act, 2013.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

December 22, 2017.

Ashwani